

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.212 – IA 717 of 2022
Item No.213 – Cont. P. 07 of 2022
In
CP(IB) 198 of 2017

Proceedings under Section 9 IBC

IN THE MATTER OF:

Parshwanath Enterprise
V/s
Anil Technoplus Ltd

.....Applicant

.....Respondent

Order delivered on 15/03/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Adv.
For the Respondent : Ms. Prutha Bhavsar, Adv. for Ms. Natasha Shah, Adv.

ORDER

IA 717 of 2022

Learned Counsel for the Liquidator appeared. Learned Counsel for the applicant appeared. Learned Counsel for the applicant seeks time to file rejoinder. It is to be filed within two weeks'.

List for further consideration on 03.05.2023

Cont. P. 07 of 2022

Mr. Alpesh Chauhan, State Tax Officer, Unit-8 & Mr. L Meena, Assistant Commissioner at Mehsana physically present before us. They submitted that appeal is filed before Hon'ble NCLAT. In view of this, personal presence of the officer is dispensed with and petition stands disposed of.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B GOSAVI
MEMBER (JUDICIAL)**